

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Service Tax Appeal No. 1882 of 2012

(Arising out of **Order-in-Appeal** No.11/2012(G) CE dated 25.05.2012 passed by
Commissioner of Central Excise, Customs & Service Tax (Appeals), Guntur)

Sri Venkateshwara Cable Network ..

APPELLANT

1st Floor, Municipal Complex,
Opp. Overseas Bank,
Chirala, Prakasam,
Andhra Pradesh – 523 155.

VERSUS

Commissioner of Central Tax ..
Guntur

RESPONDENT

P.B.No. 331, C.R.Building,
Kannavari Thota, Guntur,
Andhra Pradesh – 522 004.

APPEARANCE:

None for the Appellant.

Shri A Rangadham, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30399/2023

Date of Hearing:10.11.2023

Date of Decision:10.11.2023

[ORDER PER: BENCH]

By previous Order dated 31.08.2023, notice was directed to be served through the Jurisdictional Commissionerate, as the notice sent by Speed Post have been returned with the remark 'addressee left without instructions'. Accordingly, notice have been served by the Jurisdictional Commissionerate by way of affixture as the Appellant was not found at the last known address and Panchanama in support thereof have been produced along with photograph. The Panchanama dated 30.10.2023 have been produced in the evidence of service. As the Appellant is absent inspite of service of substituted service, this appeal is dismissed for default.

(Dictated and pronounced in open court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)